HIGH COURT FOR THE STATE OF TELANGANA AT HYDERABAD

INSTRUCTIONS AS TO FILING OF CASES DURING FIRST SPELL OF SUMMER VACATION, 2026 FROM 07.05.2026 TO 21.05.2026

1. Cases in which the impugned order is passed/communicated on or after **20.04.2026** alone will be entertained.

2. Writ petitions relating to eviction, demolition, dispossession, disconnection of electricity supply etc. and orders passed, communicated and received by the petitioner/s in such cases on or after **20.04.2026** alone will be entertained.

3. Regular Bail application will be entertained only if order/s refusing/dismissing the bail by the Magistrate and Sessions Judge/Additional Sessions Judge are filed along with the bail applications.

4. **No writ petitions and Criminal Petitions filed to quash FIR/Charge Sheet and relaxation of conditions of Bail/Modification petition/petitions seeking extension of interim orders in pending matters will be entertained.**

5. **Writ Petition(s) relating to the Service Matters will not be entertained.**

6. **Writ petition(s) relating to Stamps and Registration will not be entertained.**

7. **No letter/Petition for withdrawal of cases will be entertained.**

8. **No pending cases will be taken up except those cases in which there is a specific direction to post in the Vacation Courts.**

By order

Deputy Registrar-cum-Vacation Officer

Dated: 11.05.2026